

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 126(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

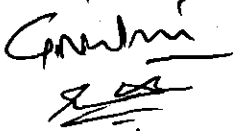

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2016**

NAME OF THE COMPANY:

Mr. C.M Narula
V/s

M/s. CMD Pardesi Developers Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242



S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	NITIN GUPTA	Advocate	Respondents No. 1 to 3	
2.	S. S. Kalra (For Dinesh Kalra)	"	Petitioner	

ORDER

C.A. No. 198/PB/2016

Learned counsel for the applicant – petitioner states that the instant application has become infructuous as the respondents have already filed reply in pursuance of order dated 20.10.2016. We accept the request and order accordingly. Rejoinder, if any, be filed within two weeks with a copy in advance to the counsel opposite.

List for arguments on 06.02.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(R. VARADHARAJAN)
MEMBER (J)